

Circular No. 16/98-Cus.
dated 11/3/98

F.No. 450/86/92-Cus. IV

Government of India

Ministry of Finance

(Department of Revenue)

Central Board of Excise & Customs, New Delhi

Subject : Relaxation in customs procedures in case of vessels carrying coastal goods exclusively - Reg.

I am directed to refer circular No. 40/ 47-Cus. (NT), dated 19.9.97 on the above subject. In continuation of earlier measures, the following further measures have also been taken regarding relaxation in customs procedures in case of vessels carrying coastal goods exclusively.

2. By notification 14/ 98-Cus. (NT) dated 27.2.98, the earlier notification No. 52-Cus., dated 1.2.63 has been rescinded. The earlier notification 52-Cus., dated 1.2.63 required the vessels carrying coastal goods to file IGM / EGM in terms of the provisions contained in section 30 and 41 of the Customs Act, 1962. Consequently the vessels carrying exclusively coastal goods will not be required to file IGM/ EGM.
3. In terms of notification 15/ 98-Cus. (NT) dated 27.2.98, vessels carrying exclusively coastal goods have been exempted from the delivery of Advice Book on arrival at each port of call to the proper officer of Customs at the port, as required u/s 95 (1) and 95 (2) of Customs Act, 1962. However, the master of each vessel shall carry the Advice Book on Board the vessel, and the proper officer of customs may, whenever he deems necessary, call for the Advice Book for his inspection or inspect the same on board the vessel.
4. The difficulty, if any, in implementation of the new changes may kindly be brought to the notices of Board.
5. The required standing order and public notice may kindly be issued.

Sd/-
(Vijay Kumar)
Under Secretary to the Govt. of India
